

## **GOVERNMENT OF TRIPURA**

# URBAN DEVELOPMENT DEPARTMENT AGARATALA

The Tripura Municipal (Delimitation of Constituencies) 2<sup>nd</sup> Amendment Rules,2000.

# **TRIPURA**



# GAZETTE

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Part - I Orders and Notifications by the Government of Tripura, the High Court, Govt. Treasury etc.

# GOVERNMENT OF TRIPURA URBAN DEVELOPMENT DEPARTMENT

NO.14(11)-UDD 2000

Dated. Agartala. 11th October.2000

## NOTIFICATION

In exercise of the dowers conferred by Section 274 of the Tripura Municipal Act, 1994, the State Government hereby makes the following Rules, further to amend the Tripura Municipal (Delimitation of the Constituencies) Rules. 1994, namely 1-

- 1. (1) These Rules may be called the Tripura Municipal (Delimitation of Constituencies) 271 Amendment Rules, 2000.
  - (2) They shall come into force at once.
- 2. In the Tripura Municipal (Delimitation of Constituencies) Rules, 1994 (herein after referred as the Principal Rules); in sub-rule (1) of Rule 3A, after the existing proviso shall inserted, namely:
- "Provided further that when total number of seats or number of seats reserved in a Municipality under sub-section (1) of Section 12 remain unaltered and the District Magistrate considers that circumstances calling for fresh delimitation of the constituencies do not exist he may instead of issuing any order in Form A or B issue a draft order in Form C and final order in Form D reflecting only the reservation position for ST, SC and Women".
- In the Principal Rules after the proviso to sub rule (2) (i) of Rule 3A the following proviso shall be inserted, namely:-
- "Provided further that when census figures for any area of a municipality is not available then, notwithstanding anything contained in the first proviso relating to other methods of determining population, the State Government may direct the District Magistrate to determine the reservation of seats, as aforesaid, on the basis of the population figures relied on in the proceding general election of that municipality".
- 4. In the Principal Rules, in Rule 4-,
  - (i) in sub-rule (1) after the words "Form A" the words " or Form C" and after the words "Form B" the words "or Form D" shall be inserted.
  - (ii) in sub-rule (4) after the words "Form B" the words "or Form D" shall inserted;
- 5. In the Principal Rules after Form B two new Forms C and D as annexed with these Rules shall be added.

By order of the Governor.

( D. Chakraborti )

Commissioner-cum-Secretary

Urban Development Department.

FORM C
1 See 2<sup>nd</sup> proviso of rule 3A(1)

## ORDER

NO.

Date

WHEREAS, in the general election of the municipality mentioned herein below to be held in ...... the total number of seats and the seats reserved under sub-section (1) of Section 12 have not been altered by the State Government;

#### AND

WHERAS, circumstances do not appear to me to exist for fresh delimitation of the constituencies of such municipalities.;

Now, therefore in exercise of the powers conferred by the second proviso to sub-rule (1) of Rule 3A of the Tripura Municipal (Delimitation of Constituencies) Rules, 1994 this draft order indicating in the schedule below the name of the municipalities in column 1, the number of members to the elected to the municipalities in column 2, the number assigned to the constituencies in column 3, the constituencies reserved for SC and STs in column 4 and the constituencies reserved for women in column 5 is hereby published for information of the persons likely to be affected thereby.

Any	person_affected	thereby	and in	nterested	therein	may submi	t objection	OI
suggestions	against the	e draft	order	by	addressing	the un	dersigned	aî
			~				in which	the
municipality	is situated within	7 days fro	om the da	ite of pub	olication of	this order.		

The draft order will be taken up for consideration after expiry of the above period and any objection and suggestion with respect thereto received by the undersigned before the date shall be duly considered.

## THE SCHEDULE

## FORM "C"

	of Number lity. Members to elected Municipality	be to	of					reserved	for
1	2		3	1	4	1		5	
				SC	ST	SC	ST	Ger	neral
				4(a)	4(b)	5(a)	5(b)	5(	2)

Signature.
District Magistrate & Collector
District.

## FORM - D

[See 2<sup>nd</sup> proviso to rule 3A(1)]

## ORDER

NO. Date

WHEREAS, in exercise of the powers conferred by the second proviso to sub-rule (1) of Rule 3A of the Tripura Municipal (Delimitation of Constituencies) Rules, 1994, a draft order in Form C was notified in respect of the municipalities contained therein inviting objection of suggestion within a period of 7 days from the date of publication of the order;

### AND

WHEREAS, objections/suggestions received within the aforesaid period have been duly considered;

Now, therefore in exercise of the powers conferred by the 2<sup>nd</sup> proviso to sub-rule (1) of Rule 3A of the aforesaid rules I hereby publish the order in final form D indicating seats which shall be reserved for SC, ST and Women in this general election.

# Tripura Gazette, Extraordinary Issue October 16, 2000 A. D.

## THE SCHEDULE

FORM "D"

	Members to	of Number be of to constitu	reserve	•		•	reserved	15-
1	2	3		4			5	
	:		SC	ST	SC	ST	Ger	nerai
			$\frac{1}{2}(a)$	4(b)	5(a)	5(b)	5(6	2)

Signature	
District Magistrate &	Collector.
***************************************	District.

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